

**Annexure 1**  
**Joister Inforserve Private limited**  
**Date of Commencement of CIRP 21.05.2024**  
**List of Creditors as on 04.06.2024**

**LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORKMEN AND GOVERNMENT DUES)**

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	% of voting share in CoC	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Bharti Airtel Limited	31.05.2024	42,294,978.20	42,294,978.20	0	14.89%	0	-	Please refer Note no. I
2	Dinesh Engineers Limited	04.06.2024	78,439,181.00	75,568,609.00	0	26.60%	0	2,870,572.00	Please refer Note no. I
3	Ishan Netsol Private Limited	04.06.2024	865,500.00	852,999.00	0	0.30%	0	12,501.00	Please refer Note no. I
4	NTT Global Data Centers and Cloud Infrastructure India Pvt Ltd.	04.06.2024	6,167,643.00	4,061,110.00	0	1.43%	0	2,106,533.00	Please refer Note no. I
5	Revassure Business Management Services (OPC) Pvt Ltd.	04.06.2024	5,196,185.00	1,620,558.22	0	0.57%	0	3,575,626.78	Please refer Note no. I
6	Tata Communications Limited	04.06.2024	166,847,005.00	159,706,418.00	0	56.21%	0	7,140,587.00	Please refer Note no. I
	<b>Total</b>		<b>299810492</b>	<b>284104672</b>	<b>0</b>	<b>100.00%</b>	<b>0</b>	<b>15705820</b>	

1. All claims have been provisionally admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.

2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification

